GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

RAJYA SABHA

UNSTARRED QUESTION NO. 1385 ANSWERED ON – 31/07/2025

FAST TRACK COURTS

1385 SHRI RAJEEV SHUKLA:

Will the Minister of *LAW AND JUSTICE* be pleased to state:

- (a) the details of Fast Track Courts (FTCs) functioning in the country, State/UT-wise, as on date;
- (b) the number of cases disposed of during the last three years along with the number of cases pending in these courts at present, State/UT-wise;
- (c) the total funds allocated and spent for setting up of these courts during each of the last three years and current year, State/UT-wise;
- (d) whether Government proposes to set up more FTCs in the country; and
- (e) if so, the details thereof, State/UT-wise?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (e) The Fast Track Courts (FTCs) for providing speedy justice are set up by the State/UT Governments, as per their need and resources, in consultation with their respective High Courts. The 14th Finance Commission had recommended for setting up of 1800 Fast Track Courts (FTCs) during 2015-2020 for speedy trial of specific cases of heinous nature, civil cases related to women, children, senior citizens, disabled persons, persons infected with terminal ailments etc. and property related cases pending for more than 5 years. The Finance Commission had further urged the State Governments to utilize enhanced fiscal space available through tax devolution for this purpose. The Union Government has requested the State/UT Governments to allocate funds for setting up of FTCs, from the financial year 2015-16 onward. As per information made available by the High Courts, **865 FTCs are functional** across the country as on 30.06.2025. The State/UT-wise details of functional Fast Track Courts (FTCs) along with the number of cases disposed during the years 2023, 2024 and 2025 (till June) and cases pending as on 30.06.2025 are at **Annexure-I.**

Further, pursuant to the enactment of the Criminal Law (Amendment) Act, 2018 and in compliance with the directions of the Hon'ble Supreme Court in Suo Motu Writ (Criminal) No. 1/2019, the Central Government has been implementing a Centrally Sponsored Scheme for the establishment of Fast Track Special Courts (FTSCs), including exclusive POCSO (e-POCSO)

Courts since October 2019. These courts are dedicated to the time-bound trial and disposal of pending cases related to rape and crimes under the Protection of Children from Sexual Offences (POCSO) Act, 2012. As of 30.06.2025, **725 FTSCs, including 392 exclusive POCSO** (e-POCSO) Courts are functional in 29 States/UTs, which have disposed of 3,34,213 cases since the inception of the Scheme. The State/UT-wise details of functional Fast Track Special Courts (FTSCs) along with the number of cases disposed during the years 2023, 2024 and 2025 (till June) and cases pending as on 30.06.2025 are at **Annexure-II.**

The Scheme has been extended twice, with the latest extension up to 31st March 2026, for establishment of 790 courts. The financial outlay under the scheme is ₹ 1952.23 crore with ₹ 1207.24 crore as Central Share to be incurred from Nirbhaya Fund on the CSS pattern.

The Central Government has released a sum of ₹ 1034.55 crore to the States/UTs since its inception. The funds are released on CSS Pattern (Central share: State share :: 60:40, 90:10) to cover the salaries of 1 Judicial Officer along with 7 support Staff per court and a Flexi Grant for meeting the day-to-day expenses of the court. In each of the last three financial years (FYs 2022-23, 2023-24 and 2024-25), an allocation of ₹200 crore was made, and the entire amount was released to the States/UTs. For the current FY 2025–26, an allocation of ₹200 crore has been made; however, no funds have been released during the current financial year so far. The State/UT-wise details of central share of funds released during the last three financial years, are at **Annexure-III**.

<u>Annexure-I</u>
<u>State/UT-wise details of functional Fast Track Courts (FTCs) as on 30.06.2025</u>

Sl. No.	States/UTs	Functional FTCs as on 30.06.2025	Total Disposal in 2023	Total Disposal in 2024	Total Disposal in 2025 (till June)	No. of cases Pending as on 30.06.2025
1	Andhra Pradesh	21	2385	4601	1290	6915
2	Andaman & Nicobar Island	0	0	0	0	0
3	Arunachal Pradesh	0	0	0	0	0
4	Assam	16	8265	7385	3107	13713
5	Bihar	0	0	0	0	0
6	Chandigarh	0	0	0	0	0
7	Chhattisgarh	27	3788	4635	2516	5816
8	Dadra & Nagar Haveli and Daman & Diu	0	0	0	0	0
9	Delhi	26	1688	3276	1809	6625
10	Goa	4	7722	901	1009	1349
11	Gujarat	54	4787	5625	2165	5316
12	Haryana	6	474	358	187	774
13	Himachal Pradesh	3	160	212	69	332
14	Jammu & Kashmir	8	83	106	81	1423
15	Jharkhand	41	2107	2531	1227	9110
16	Karnataka	0	0	0	0	0
17	Kerala	0	0	0	0	0
18	Ladakh	0	0	0	0	0
19	Lakshadweep	0	0	0	0	0
20	Madhya Pradesh	0	0	0	0	0
21	Maharashtra	102	164182	133818	157048	153896
22	Manipur	6	155	89	42	199
23	Meghalaya	0	0	0	0	0
24	Mizoram	2	320	393	162	259
25	Nagaland	0	0	0	0	0
26	Odisha	0	0	0	0	0
27	Puducherry	1	0	2	351	4458
28	Punjab	7	291	247	75	152
29	Rajasthan	0	0	0	0	0
30	Sikkim	2	10	14	2	17
31	Tamil Nadu	72	25295	34767	11759	80244
32	Telangana	0	0	0	0	0
33	Tripura	2	242	224	113	1049
34	Uttar Pradesh	373	1200766	953274	500611	1057849
35	Uttarakhand	4	386	485	177	1103
36	West Bengal	88	98087	21942	12403	87599
	TOTAL	865	1521193	1174885	696203	1438198

Annexure-II

State/UT-wise details of functional Fast Track Special Courts (FTSCs) as on 30.06.2025

Sl. No.	States/UTs	Functional FTSCs as on 30.06.2025	Total Disposal in 2023	Total Disposal in 2024	Total Disposal in 2025 (till June)	No. of cases Pending as on 30.06.2025
1	Andhra Pradesh	16	2368	2138	1266	6303
2	Assam	17	2300	2685	1279	6435
3	Bihar	46	4464	4556	2737	18459
4	Chandigarh	1	128	73	57	214
5	Chhattisgarh	15	1450	1365	686	1739
6	Delhi	16	756	833	382	3560
7	Goa	1	23	51	21	155
8	Gujarat	35	4275	4228	2093	5315
9	Haryana	18	2094	1911	834	4420
10	Himachal Pradesh	6	299	432	127	643
11	J&K	4	41	112	48	497
12	Jharkhand*	0	2189	2313	979	0
13	Karnataka	30	3713	3553	1581	5220
14	Kerala	55	7044	6324	3000	6292
15	Madhya Pradesh	67	8130	6152	2348	10713
16	Maharashtra	2	6811	3716	121	290
17	Manipur	2	48	45	22	49
18	Meghalaya	5	135	265	86	1097
19	Mizoram	3	60	73	27	75
20	Nagaland	1	6	11	0	59
21	Odisha	44	5153	5747	2547	9065
22	Puducherry	1	44	78	40	218
23	Punjab	12	1502	1127	573	1451
24	Rajasthan	45	4213	4288	2141	4892
25	Tamil Nadu	14	1861	2670	1301	5234
26	Telangana	36	1720	2499	1081	8782
27	Tripura	3	163	89	51	224
28	Uttarakhand	4	383	437	138	1094
29	Uttar Pradesh	218	14898	27640	8798	92700
30	West Bengal	8	48	184	225	5154
31	A&N Islands**	0	0	0	0	0
32	Arunachal Pradesh***	0	0	0	0	0
	TOTAL	725	76319	85595	34589	200349

Note: At the inception of the Scheme, the allocation of FTSCs across the country was based on a criterion of 65 to 165 pending cases per court, meaning one FTSC would be established for every 65 to 165 pending cases. Based on that, only 31 States/UTs were eligible to join the Scheme.

^{*} The State of Jharkhand has decided to exit the FTSCs Scheme vide letter dated 07.07.2025.

^{**} A&N islands has consented to join the Scheme, but is yet to operationalize any court.

^{***} Arunachal Pradesh has opted out of the Scheme citing a very low number of pending cases of Rape and POCSO Act.

The State/UT-wise details of Central Share of funds released during the last three financial year

(₹ in Crore)

Sl. No.	States/UTs	Amount released in 2022-23	Amount released in 2023-24	Amount released in 2024-25
1	Andhra Pradesh	0	0	0
2	Assam	6.7325	5.528655	10.975085
3	Bihar	11.895	9.874035	11.35878
4	Chandigarh	0	0	0
5	Chhattisgarh	3.93	3.25215	3.70395
6	Delhi	4.2225	3.46896	1.97544
7	Goa	0.47255	0.21681	0.49386
8	Gujarat	9.26	7.58835	8.64255
9	Haryana	4.2225	3.46896	7.90176
10	Himachal Pradesh	2.375	1.95129	2.22237
11	Jammu & Kashmir	1.58	2.32086	1.48158
12	Jharkhand*	5.825	4.76982	0
13	Karnataka	7.3925	7.45091	7.65483
14	Kerala	7.405	25.39836	13.58115
15	Madhya Pradesh	17.72	15.37627	16.54431
16	Maharashtra	8.72	6.59259	1.23465
17	Manipur	0.785	0.65043	0.74079
18	Meghalaya	1.977	1.626075	1.851975
19	Mizoram	1.18	0.975645	1.111185
20	Nagaland	0.3875	0.325215	0.370395
21	Odisha	11.64	9.52128	10.86492
22	Puducherry	0	0.195975	0.24693
23	Punjab	4.312	3.95972	5.92632
24	Rajasthan	11.895	21.1383	22.2237
25	Tamil Nadu	6.6225	6.496035	6.91404
26	Telangana	8.9875	7.60671	4.44474
27	Tripura	1.1725	0.975645	1.111185
28	Uttarakhand	1.53	1.30086	1.48158
29	Uttar Pradesh	57.68	47.26458	53.83074
30	West Bengal	0	0.70551	1.111185
31	A&N Islands**	0	0	0
32	Arunachal Pradesh***	0	0	0
	TOTAL	199.92155	200.00	200.00
	Third Party Evaluation Cost	0.07788		
	GRAND TOTAL	200.00	200.00	200.00

Note: During the current FY 2025-26, no funds have been released so far.

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^{**} A&N islands has consented to join the Scheme, but is yet to operationalize any court.

^{***} Arunachal Pradesh has opted out of the Scheme citing a very low number of pending cases of Rape and POCSO Act.